

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD
* * *

Original Application No. 1626 of 1993

Nand Lal

...
vs

Applicant

Union of India and others

-:o:-

Respondents

HON'BLE MR MAHABJIDIN, MEMBER-J

The applicant who was employed as Head Shroff under respondent No.1 ~~had~~ retired from service on 13-12-85. It is stated that he had not been paid the amount of gratuity despite his request and also representation submitted to this effect. From the allegations made in the application it appears that the applicant was made responsible for retaining the Govt accommodation unauthorisedly even after the retirement. The applicant has said that he was not in unauthorised occupation of the allotted accommodation and to this effect he produced the P.P.O. ussued ib 01-09-86 (Annexure-I) in which he is shown to have been residing in house No.231-A, Sahbatia Bagh, Allahabad which is not a Govt. accommodation. Shri Rakesh Verma learned counsel for the applicant has stressed that since undue delay has been caused in making the payment of the amount of gratuity, therefore, direction may be issued at admission stage to the respondents to consider this case and expedite the payment.

The applicant submitted representation to this effect on 29-03-93 requesting that his amount of gratuity may be paid. This representation has not been replied so far.

Considering these facts I dispose of the case at admission stage with the direction to the respondents to decide

as per rules
the representation dated 29-03-93 (Annexure-A-3) by
speaking order within a period of three months from
the date of communication of this order. The applicant
is, however, at liberty to approach this tribunal if he
feels aggrieved by the order of the respondents passed
on his representation.

There will be no order as to cost.


15.3.94
MEMBER(J)

DATED: Allahabad, March 15, 1994.
(VKS PS)

++